

डा० पी० एस० देशमुख : इसके बारे में २, ४ या ५ जगहों में कुछ काम चालू हुआ है। आपको मालूम होगा और हाउस भी जानता है कि ट्रावनकोर-कोचीन गवर्नमेंट और नार्वे गवर्नमेंट के बीच में एक एग्रीमेंट हुआ है जिससे कि डीप सी फिशिंग को कुछ मदद मिल रही है।

SHRI MAHESWAR NAIK: May I know, Sir, whether it is a fact that some years ago some Japanese experts were invited from Japan for giving training in improved method! of deep-sea fishing?

DR. P. S. DESHMUKH: Yes, they were working in Indian waters for a fairly long period and a certain number of persons have been trained under them.

USE OF RADIO SETS WITHOUT PROPER LICENCE

•113. SHRI H. C. DASAPPA (ON BEHALF OF SHRI M. VALIULLA): Will the Minister for COMMUNICATIONS be pleased to state:

(a) the number of cases detected in 1955 in which radio sets were used without proper licence; and

(b) how many persons were (i) prosecuted and (ii) convicted in connection with those cases?

THE MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI RAJ BAHADUR): (a) 19,634.

(b) 1,677 persons were prosecuted for possessing or working radio receivers without licences; 732 of these were convicted; the remaining cases are still *sub-judice*.

SHRI H. C. DASAPPA: May I know what further action was taken by way of any levy of penalty on those persons I mean those 19,634 persons, who had radio sets without licences?

SHRI RAJ BAHADUR: We have got to make a distinction between cases ,

of genuine omission and cases of deliberate acts of commission, resulting in not obtaining the regional licences. In cases where it is only an omission, a surcharge of a rupee per month, I think, is levied when the license is renewed.

SHRI H. C. DASAPPA: My question was: Apart from prosecution which is answered in part (b) of the answer, was any other penalty levied on those persons who had sets without licences?

SHRI RAJ BAHADUR: I have already said that a surcharge of a rupee per month is levied.

SHRIMATI MAYA DEVI CHETTRY: May I know whether the Department has thought of reducing the radio license fee in any manner so that the poor people could afford to keep a radio set?

SHRI RAJ BAHADUR: These rates are fixed in consultation with the Department of Information and Broadcasting and they are revised from time to time. I think they are very low at the moment. Also for certain charitable institutions and for charitable purposes the license fee is very little and I can give the figures if a separate question is put.

SHRI B. K. MUKERJEE: May I know whether any payment is being made by the Information and Broadcasting Department to the Posts and Telegraphs Department for rendering this service to the Information and Broadcasting Department?

SHRI RAJ BAHADUR: There is an inter-departmental arrangement about it.

PANDIT S. S. N. TANKHA: Why was it found necessary to increase this license fee from Rs. 10 to Rs. 15?

SHRI RAJ BAHADUR: Because of the cost of administration in the Department. Also we require some

HO Wireless Investigating Inspectors and about 165 Wireless License Inspectors for the purpose of anti-piracy work. The number of cases detected is large. As I said there were 19,634 cases where licenses were not renewed or no license was taken.

MR. DEPUTY CHAIRMAN: The question hour is over.

WRITTEN ANSWERS TO QUESTIONS

NIGHT AIR SERVICES BETWEEN DELHI AND BANGALORE

*120. SHRI M. GOVINDA REDDY: Will the Minister for COMMUNICATIONS be pleased to state:

(a) whether the question of flying night air services from Delhi to Bangalore has ever been examined; and

(b) if so, what has been the result of such examination?

THE MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI RAJ BAHADUR): (a) No, sir.

(b) Does not arise.

RATES OF COMMISSION TO AIR TRAVEL AGENTS

*121. SHRI M. GOVINDA REDDY: Will the Minister for COMMUNICATIONS be pleased to state:

(a) the rate of commission allowed to the travel agents by—

(i) the Indian Airlines Corporation; and

(ii) the Air India International Corporation; and

(b) the total amount of commission paid by each of the two Corporations to their travel agents in each year since their establishment?

THE MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI RAJ BAHADUR): (a) and (b). I lay on the Table of the Rajya Sabha a statement giving the required information. [See Appendix XIII, Annexure No. 22.]

SETTING UP OF HIGH POWER BOARD FOR FAMILY PLANNING PROGRAMME

*122. SHRI M. GOVINDA REDDY: Will the Minister for HEALTH be pleased to state:

(a) whether Government propose to set up a High Power Board to work the family planning and population programmes; and

(b) if so, what are the details of the proposal?

THE MINISTER FOR HEALTH (RAJKUMARI AMRIT KAUR): (a) Yes.

The proposal is under consideration and details thereof are being worked out

(c)

CENTRAL AID FOR SOIL CONSERVATION

49. SHRI M. VALIULLA: Will the Minister for FOOD AND AGRICULTURE be pleased to state the amounts given as (i) loan and (ii) subsidy to each State in 1955-56 for soil conservation?

THE MINISTER FOR FOOD AND AGRICULTURE (SHRI A. P. JAIN): A statement is appended. [See Appendix XIII, Annexure No. 23.]

ELECTRIFICATION OF RAILWAY LINES

50. SHRI M. VALIULLA: Will the Minister for RAILWAYS be pleased to state:

(a) the amount of expenditure proposed to be incurred during the second Five Year Plan on electrification of new railway lines;

(b) the railway lines which are to be electrified; and

(c) the length of each of these lines?